

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.473/94 and O.A No.476/94

Monday this the 4th day of April, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

O.A 473/94

1. K.Chandrasekhara Kidave,
Assistant Engineer,
Cables(South), Kozhikode.
2. V.V.Ravindran,
Sub Divisional Officer, Telecom
Thaliparamba, Kannur.
3. P.V.Alias,
Assistant Engineer(Phones),
Perumbavoor.
4. S.Gopalakrishnan Nair,
Assistant Engineer,
PCM Installation,
Kadavanthra, Kochi-20.
5. A.Rabindranathan Nair,
Assistant Engineer,
PCM(N) & Microwave,
Ernakulam.
6. C.P.Rajan,
Assistant Engineer,
Microwave Maintenance,
Kaloor, Kochi-17.
7. V.I.Abdul Rahiman,
Assistant Engineer,
E 10 B Installation,
Panampally Nagar, Kochi-15.
8. A.K.Padmanabhan,
Assistant Engineer,
D.T.AX, Telephone Bhavan,
Kozhikode-32.

.. Applicants

By Advocate Mr.N.Sugathan

vs.

1. The Union of India represented by the
Secretary in the Ministry of Communications, New Delhi.
2. The Telecom Commission,
Sanchar Bhavan, New Delhi represented
by the Chairman.
3. The Chief General Manager, Telecom
Kerala Circle, Thiruvananthapuram.

.. Respondents

By Advocate Mr.Kodoth Sreedharan rep. by Shri Sreeprakash

O.A 476/94

1. N.Bhaskaran,
Assistant Engineer,
Optic Fibre System,
Telephone Exchange, Palakkad.
2. P.Subramanian, Assistant Engineer,
Optic Fibre System,
Thrissur.
3. C.P.Narayanan, Assistant Engineer
Coaxial Maintenance(Indoor),
Palakkad.

.. Applicants

By Advocate Mr.N.Sugathan

vs.

1. The Union of India, represented by the
Secretary in the Ministry of Communications,
New Delhi.
2. The Telecom Commission,
Sanchar Bhavan, New Delhi
represented by the Chairman.
3. The Chief General Manager(Maintenance)
Southern Telecom Region, Madras-1.

.. Respondents

By Advocate Mr.C.Kochunni Nair, SCGSC

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants seek a declaration that their notional date of promotion as Assistant Engineer should be deemed as 1981. They pray for other consequential reliefs also, including stepping up of pay. It is stated on affidavit that these cases are not similar to the cases pending before the Supreme Court(S.L.P. No.8544/93). Therefore we have heard the parties.

2. Applicants have raised their contentions in Annexure.A3 to A8 in O.A. 473/94 and Annexures.A3 to A6 in O.A.476/94. A decision must be taken by second respondent Telecom Commission on the points raised in the representations. In all probability second respondent might have lost track of the representations. We permit applicants to file fresh representations before second respondent Telecom Commission within four weeks from today. If such representations are filed, reasoned orders will be passed thereon positively within four months of the date of receipt of the representations. Though

3.

the earlier representations have been pending for over a year, we are giving four months time and we direct second respondent to adhere to the time limit faithfully.

3. With the aforesaid directions, applications are disposed of. No costs.

Dated the 4th April, 1994.

P.V.Venkatakrishnan
P.V.VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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